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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2245/2004

Tuesday, this the 21st day of September 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri N.K. Sarin
Junior Engineer, CPWD
C/o Office of Executive Engineer
Construction Division No.XII, CPWD
IP Bhawan, New Delhi.

..Applicant

(By Advocate: Shri Naresh Kaushik)

Versus

1. Govt. of India
through its Secretary
Ministry of Urban Development
Nirman Bhawan, New Delhi
2. CPWD
Through its Director General (Works)
Nirman Bhawan, New Delhi
3. Chief Engineer (NDZ) III
CPWD Sewa Bhawan
R.K.Puram, New Delhi
4. Superintending Engineer
CPWD Delhi Central
IV th Floor, Wing-A
Circle No.XII
IP Bhawan, New Delhi

..Respondents

ORDER (ORAL)

Justice V.S. Aggarwal:

The applicant by virtue of the present petition seeks a direction to the respondents to revise the benefit as per Office Order at Annexure A-1. In this regard, admittedly, the applicant had submitted a representation to the respondents, copy of which Annexure A-3. No decision as yet has been taken.

2. Once the matter is pending, a direction to decide the same does not affect the rights of the respondents and, therefore, no show cause notice is required to be issued.

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(2)

3. It is directed that the Superintending Engineer, respondent No.4 would consider the said representation of the applicant and pass an appropriate speaking order within three months of the receipt of a certified copy of the present order and communicate to the applicant.

4. OA is disposed of.

7/2008
(S. K. Naik)
Member (A)


(V. S. Aggarwal)
Chairman

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